



EXA

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This Order is modified/corrected by Speaking to Minutes Order dated 20/04/2009

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
ORDINARY ORIGINAL CIVIL JURISDICTION

WRIT PETITION (LDG.) NO.549 OF 2009

The Bombay Commodity Exchange Ltd.Petitioner
V/s.
Commissioner, Municipal Corporation
of Greater Mumbai & Ors.Respondents

Ms.Sumedha Rao for the Petitioner.

Mrs.T.H. Puranik for the Respondents - B.M.C.

CORAM : S.J. VAZIEDAR, J.
DATED : 30TH MARCH, 2009.

P.C. :

1. Rule.

2. There shall however be a stay regarding the payments of the amounts deposited. Further any amounts that may be paid shall be subject to the final orders on this Writ Petition. In other words, if it is ultimately found that the amount is not payable towards the trade refusal charges, the same shall be refunded by the Respondents.



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Commissioner, Municipal Corporation
of Greater Mumbai & Ors.Respondents

Ms.Rumana i/b Ms.Sumedha Rao for the Petitioner.

Mrs.T.H. Puranik for the Respondents - B.M.C.

CORAM : S.J. VAZIFDAR, J.
DATED : 17TH APRIL, 2009.

P.C. :

1. In the first sentence of paragraph 2 of the order dated 30.3.2009, after the word "however", there shall be added the word "not".

Bombay

TRUE COPY
Panthid.
M/s. M. P. VASHI & ASSOCIATED
ADVOCATES HIGH COURT